

(c) The DDA have reported that the efforts are being made to remove the unauthorised encroachment. Possession of the site will be handed over to the societies concerned as soon as the encroachments on plots are cleared.

Import of Insecticides

4223. SHRI SUSHIL BHATTACHARYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether more losses, financial or otherwise are incurred by larger import of insecticide and the more damage is caused by excessive use of insecticides; and

(b) whether more financial loss is sustained because of lesser agricultural production leading to more of such imports ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) and (b) No, Sir. At present, over 90% of the country's demand for insecticides for agricultural purposes is met through indigenous production. With the increased domestic production, the level of imports has been going down during the recent years. The per hectare use of insecticides in our country is still very low as compared to the developed and many developing countries. Import is allowed only of those insecticides which are registered under the Insecticides Act, after examining their bio-efficacy and safety.

Insecticides unlike other inputs are not agricultural production oriented, and as such, are used as need based input to sustain the crop yield potential.

Possession of LIG Flats in Pocket A-11, Kalkaji Extension given by DDA without Development/Amenities

4224. SHRI G.M. BANATWALLA : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to U.S.Q. No. 984 on 21 November, 1983

regarding structural and other defects in DDA flats at Kalkaji etc. and state :

(a) whether DDA is giving possession of LIG flats in pocket A-11, Kalkaji Extension after 16 months of receipt of cost of flats for the allottees and that too without any development of the area;

(b) whether there is any dispute between DDA and DESU over supply of electricity for that area also;

(c) whether water and electricity connections have not been provided so far to those quarters ;

(d) if so, the reasons thereof;

(e) whether DDA employees are forcing allottees to sign on the blank forms for satisfactory work done and completion of civic amenities without giving any copies of the letters/inventories etc.; and

(f) action Government propose to take in regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) Yes, Sir The DDA has reported that 192 LIG flats were allotted in Kalkaji through draw of lots on 24.3.82 and the allotment-cum-demand letters were issued to all the allottees by end July, 1982 asking them to make the payment within one month in the cases of Hire Purchase basis and within two months in the cases of cash down basis.

However, it was noticed that the flats were not complete in all respects. Accordingly, deterrent letters were issued to the parties granting them further time for payment without any interest. As the flats were completed in all respects up to 31-8-83, it is further proposed to grant them deterrent upto 31-8-83. The allottees, who made the payment within due dates will be paid inte-